

and we were demanding a discussion on it. Defence personnel were killed in Tripura. This was not allowed. Now, they are trying to disturb the Question Hour...(Interruptions)

PROF. MADHU DANDAVATE) : Mr. Tewary, you yourself were for a discussion on 21st February, 1983 ; it is on record...(Interruptions)

MR. SPEAKER : Not allowed.

(Interruptions)*

MR. SPEAKER : All of you please sit down ; please take your seats. I have to judge it myself. I have to look into all these matters. What he has said is under my consideration. What the Home Minister will say I will consider and everything will be coming according to rules. Don't worry.

PROF. MADHU DANDAVATE : I accept your ruling. But you put the record straight. Let the Hon. Member know that there have been occasions when notices under rule 388 had been accepted and the Question Hour had been suspended.

MR. SPEAKER : That is on record. It is according to the Speaker's decision that notices under rule 388 are also allowed. I do not want any discussion here.

PROF. K. K. TEWARY : Let me make a submission.

MR. SPEAKER : No submission.

PROF. K.K. TEWARY : It is a very dangerous precedent...(Interruptions)

MR. SPEAKER : What is a dangerous Precedent ? If I allow it, how is it going to be a dangerous precedent ? I have to see according

to what comes to my mind. I have to decide according to given situations. Whatever I decide is according to given situations...(Interruptions)

I know about Tripura ; I know about West Bengal ; I know everything...(Interruptions) Mr. Tewary, will you not allow the House to run ? I do not like this. (Interruptions)

(Interruptions)*

MR. SPEAKER : I do not allow anything on record. It is my discretion whether I allow it or not. There are precedents when I have done it. There are precedents when I have not done it. So simple.

(Interruptions)*

MR. SPEAKER : Prof. K. K. Tewary, I do not take your counsel. I do not take his counsel. It is my counsel that prevails. Please sit down.

(Interruptions)*

ORAL ANSWERS TO QUESTIONS

[Translation]

Setting up of Cement and other Industries in Morena District (Madhya Pradesh)

*547. SHRI KAMMODILAL JATAV : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether there is only one industry in Bamnor in Morena District of Madhya Pradesh within a radius of 300 Kms. and there is no large or medium industry in that district ;

(b) whether Government propose to conduct any survey of this areas for its industrialisation ; if so, the details thereof ; and if not, the reasons therefor ; and

(c) whether Government propose to set up cement industry in Morena District in view of the large scale lime stone deposits and easy availability of labour with a view to develop this backward region and to provide employment ?

[English]

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) to (c) : A statement is laid on the Table of the House.

Statement

(a) to (c) : Large and medium scale industrial units in Bammor in Morena district of M.P. are as follows :

- (1) Consolidated Steel & Alloys Ltd.
- (2) Metal Cast Products of India (P) Ltd.
- (3) Makers Development Services Ltd.
- (4) Airofil Papers Ltd.
- (5) Gwalior Air Products.
- (6) Amar Forgings Pvt. Ltd.
- (7) Morena Mandal Sehkari Shakkar Karkhana.
- (8) M.P. Cellulose Pvt. Ltd.
- (9) Sterling Malt and Food Pvt. Ltd.

In addition to above large/medium Units there are 39 small scale industrial units engaged in the manufacture of Aluminium and Stainless Utensils, Paints and Varnishes, Transformers, Oxygen Gas, Cold Storages and Ice, Castings, Marble Stone and Chips,

Printing Paper, Plastic and Leather Shoes, Soap, PVC Cables, Electrical Poles, Bareymalt, Steel Ingots, Filter Paper, 'Katha', Auto-Spring, Guargum, Bread, Forging, Radio & Transistor, Nylon-rope, RCC pipes, Hosiery Cloths, Buckets, Tasala, Synthetic Cloth etc.

Setting up of industries in a particular area is primarily the responsibility of the state Government and they carry out surveys wherever necessary. Central Government supplement their efforts by providing subsidies and concessional finances etc. For the industrialisation programme in backward areas.

There is no proposal at present to set up a cement plant in the public sector in Morena district.

MR. SPEAKER : Now Shri Kammodilal Jatav will put his supplementary question.

[Translation]

SHRI KAMMODILAL JATAV : Mr. Speaker, Sir, I had sought information regardings the setting up of industries in district Morena, because in my view district Morena is a backward district and the entire House is aware of the fact that there are many problems there because of its being a backward district.

MR. SPEAKER : Are the problems there only in your view or are the problems there actually ?

SHRI KAMMODILAL JATAV : I would, therefore, like to ask the Hon. Minister if a cement factory would be set up at any one of these places i.e. Pagara, Tithari or Gohra ?

SHRI ARIF MOHAMMAD KHAN : The Hon. Member has asked about the setting up of a new cement factory in district Morena, but I would like to tell him that a Cement Plant with a capacity of 64,000 tonnes is

already working there and the quantum of the established deposits of lime-stone is not so much as may justify the setting up of more than one cement plants there. These deposits are sufficient to run only two Cement plants with a capacity of 8.8 million tonnes. Morena district falls in category 'C' of the backward districts and at present there are nine large and medium scale industries which are working there. In addition, many small scale industries are also working there.

SHRI KAMMODILAL JATAV : Mr. Speaker, Sir, the Hon. Minister has said that many large and small scale industries are already there, but it has not so far been declared a backward district like Guna and Shivpuri. Would the Hon. Minister soon declare Morena as a backward area so that more financial aid from the Centre could be made available there ?

SHRI ARIF MOHAMMAD KHAN : I have already said that district Morena falls in category 'C' of the backward districts and the benefits which should be available to 'C' category districts are already being provided to district Morena. Nine large and medium scale industries are already working there. One Cement Plant is also working there. But industrial development is primarily the responsibility of the State Government but even then the Central Government supplement the efforts of the State Government and such help is being provided by the Central Government in this case also.

[English]

Non-Toxic Herbal Insecticide Developed by Herringer Brights Research Institute, Pune

*548. **SHRI BANWARI LAL PUROHIT :** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Herringer Brights Research Institute, Pune has developed

a non-toxic herbal insecticide which can prevent Bhopal type tragedies ;

(b) whether it is a fact that such insecticide is first of its kind in the world ;

(c) whether any research has been made by Government in this regard ; and

(d) if so, the details thereof ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANIES AFFAIRS (SHRI VEERENDRA PATIL) : (a) M/s. Herringer Brights Research Institute, Pune has claimed to have developed a non-toxic chemical. The insecticidal properties have yet to be established by M/s. Herringer Brights Research Institute supported by published/authentic data.

(b) No, Sir. There are other insecticides also of botanical origin such as Nicotine Sulphate, Pyrethrins, Rotenone, Ryania and Strychind in effective against a variety of insects.

(c) No research has been done by Government in respect of this product.

(d) Does not arise.

[Translation]

SHRI BANWARI LAL PUROHIT : Mr. Speaker, Sir, there is contradiction between the report of a News Agency, the statement made by the Hon. Minister here and the claim of the Research Director of this company, because the research Director of the company has said that research has been carried out about it in the Sorum. Institute and it has been tested and they have cleared it also. In addition, it has been tested in the laboratories of the Central Government also.... Thereafter, the State Government granted the permission, but the Central Government have not granted the permission